

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

No. HCM.III/166/2019-JudI/Part.I/ 72

Dated, Shillong the 21st August 2020

It is hereby notified to all concerned that w.e.f. **01.09.2020** in addition to matters of extreme urgency - as already notified vide circular dated 25th March 2020 - the Courts shall take up, as per roster, matters filed upto the year 2015.

By order,

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/166/2019-JudI/Part.I/ 72A

Dated, Shillong the 21st August 2020

Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice Ranjit Vasant Rao More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
8. The President/ Secretary, High Court Bar Association, Shillong.
9. All Court Masters concerned for information.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

A. W. Lawa
21.08.2020
JOINT REGISTRAR (LISTING)

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21/8/20